



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH**

O.A/350/1253/2014

Date of Order: 24.04.2019

**Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member**

Shri Palash Das, Asstt. Accounts Officer, son of DwarikaNath Das, presently posted in Regional Pay & Accounts office, Department of Commerce & Ministry of Textiles, Kolkata, residing at Kazi Nazrul Sarani, Kalipur, P.O Garalgacha, Dist. Hooghly, Pin 712708.

--Applicant

-versus-

1. Union of India, service through the Secretary, Department of Commerce & Ministry of Textiles, Udyog Bhawan, New Delhi - 110011
2. The Controller General of Accounts, Room No. 714 'C' Wing, 7th Floor, Loknayak Bhavan, Khan Market, New Delhi - 110003.
3. The Chief Controller of Accounts, Department of Commerce & Ministry of Textiles, 172/A, Udyog Bhavan, Room No. 530-A, New Delhi - 110011
4. Sr. Accounts Officer, Regional Pay & Accounts Office, Department of Commerce & Ministry of Textiles, Kolkata.
5. Asstt. Comptroller & Auditor General (N), Office of the Comptroller & Auditor General of India, New Delhi - 110001.

--Respondents.

For The Applicant(s): Mr. G. C Chakraborty, counsel

For The Respondent(s): Mr. L. K Chatterjee, counsel  
Mr. M. K Ghara, counsel

**ORDER (ORAL)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard Id. Counsel for both sides.

2. The applicant has claimed that in terms of chart provided in Part II Section 3 (i) of the revised pay Rules 2008, he was entitled to get his pay in the post of AAO fixed in the Pay Band 7500-12000, PB-2, GP 4800, instead his pay has been fixed in

the Pre revised pay band PB 6500-10500. However, it transpired there is no dispute in regard to grant of Grade Pay of 4800/-.

3. We failed to decipher any materials to demonstrate that his pay has been wrongly fixed or any representation preferred by the applicant to the authorities ventilating his grievance appropriately that his pay was not fixed in accordance with rules.

4. Since the applicant is solely aggrieved in regard to the fixation benefits in accordance with the revised upgraded PB 7500-12000, but no representation seems to be preferred to the authorities asking the authorities to ameliorate his grievance, we direct the authorities to give personal hearing to the applicant within 4 weeks from the date of receipt of the copy of this order, with due notice to him to redress his grievance.

5. The applicant at the hearing shall be at liberty to file his comprehensive representation annexing all the judgements he wishes to rely upon to show he is entitled to get his pay fixed at the PB of 7500-12000/- in terms of the upgradation of pay of AAO from 6500-10500 to 7500-12500 in terms of revised pay Rules 2008 and he has not been accorded appropriate fixation.

6. The respondents shall consider it in accordance with law and pass appropriate orders revising his pay to the extent he would be entitled to in accordance with law within three months of such hearing.

7. With the above directions, the O.A stands disposed of. No costs.

8. We however make it clear that we have not gone into the merit of the matter and all the points are kept open for the respondents to consider it in accordance with law.

(Nandita Chatterjee)

Member (A)

ss

(Bidisha Banerjee)

Member (J)